

<i>Sl. No.</i>	<i>Name of the State Board</i>	<i>No. of cases settled</i>
10.	Manipur	475
11.	Meghalaya	236
12.	Orissa	2,06,301
13.	Punjab	568
14.	Rajasthan	3,45,154
15.	Sikkim	10
16.	Tamil Nadu	7,295
17.	Tripura	156
18.	Uttar Pradesh	9,02,243
19.	West Bengal	868
20.	Chandigarh	98
21.	Delhi	4,946
22.	Pondicherry	326

**Survey of Ministries/Departments to
Check Wasteful Expenditure**

459. SHRI K.C. TYAGI:
PROF. P.J. KURIEN:

Will the Minister of FINANCE be pleased
to state:

(a) whether the Government propose to
conduct a fresh comprehensive survey of
each Ministry/Department to check wasteful
expenditure in view of the financial con-
straints;

(b) if so, the details thereof;

(c) if not, whether Government propose
to launch such drives by a team of experts;
and

(d) if so, the details of such a move and
the time bound programme to implement this
proposal?

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE AND DEPUTY
MINISTER IN THE MINISTRY OF EXTER-
NAL AFFAIRS (SHRI DIGVIJAY SINGH):
(a) to (d). Keeping expenditure under
control is a continuing exercise and there is
no proposal to conduct a fresh compre-
hensive survey for this purpose. Instructions

are issued from time to time to all the Ministries and Departments of the Government of India to effect utmost economy in expenditure and avoid wasteful or unnecessary expenditure.

[*Translation*]

Alleged Irregularities in Advancing Loans

460. SHRI JANARDAN YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware of the alleged irregularities committed in advancing loans by regional rural banks in Budhai Village in Deogarh district and also in Goda district of Bihar;

(b) if so, the details thereof; and

(c) the action taken/proposed to be taken by the government against the guilty?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) National Bank for Agriculture and Rural Development (NABARD) have reported that they have not received any complaints regarding irregularities in advancing loans by the Santhal Parganas Gramin Bank, Dumka operating, *inter-alia*, in the districts of Deogarh and Godda of Bihar.

(b) and (c). Do not arise.

Export of Oilseeds

461. DR. CHINTA MOHAN:
SHRI PHOOL CHAND VERMA:

Will the Minister of COMMERCE be pleased to state:

(a) whether oilseeds are being exported from the country every year;

(b) if so, the quantity exported during the last three years and the amount of foreign exchange earned therefrom; year-wise;

(c) whether the Government have made any plans for the export of the same this year also; and

(d) if so, the quantity of oil-seeds proposed to be exported and the total amount of foreign exchange likely to be earned therefrom?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SHANTILAL PURUSHOTTAM DAS PATEL): (a) and (c). In terms of current export policy, exports of most oilseeds are either banned or restricted. Exports of sesameseed and HPS Groundnuts are allowed, however, subject to registration with Indian Oils and Produce Exporters Association (IOPEA)

(b) According to information from IOPEA, exports of sesame seed were negligible in 1987-88, 18,890 MT valued at Rs. 19.91 crores (Provisional) in 1988-89, and 1,38,530 MT for Rs. 178.15 crores (provisional) in 1989-90. Exports of HPS Groundnuts were 4,800 MT for Rs. 5.11 crores in 1987-88, 36,890 MT for Rs. 34.67 crores in 1988-89 and 24,790 MT for Rs. 26.83 crores in 1989-90 (Figures are provisional).

(d) On the basis of projections based on April-October, 1990 figures and present indications, it is expected that approximately Rs. 160 crores worth of export of sesame seeds and HPS Groundnuts would materialise.